

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA


C.P.(IB) No. 48/KB/2018

Present: Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 12th February 2018, 10.30 A.M

Name of the Company	Gati Limited-Vs- Gonnterman Pipers (India) Ltd.		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. Anandhik Kumar Rao
Advocate | OP Advocate
2. Saamidheni Das,
Advocate Corporate debtor
3. ~~Nidhi Bahat,~~
~~Advocate~~ Corporate debtor


Advocate
12/2/18

Saamidheni Das
12.2.18

~~N. Bahat~~
~~12.2.18~~
~~Sao~~

ORDER

Ld. Counsel appearing on behalf of the operational creditor and the corporate debtor is present.

Ld. Counsel for the corporate debtor sought leave for filing Vakalatnama along with the Board Resolution and reply. It is allowed. Vakalatnama along with the Board Resolution may be be filed within 3 days.

Reply affidavit, if any, may be filed within 7 days by giving a copy of the reply affidavit to the operational creditor and operational creditor is directed to file rejoinder, if any,

within 7 days after receipt of the reply affidavit with a copy to the corporate debtor.

List it on 14/03/2018 for admission.

Sd

(Jinan K.R.)
Member (J)